

ITEM NO.7

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 429/2025

PRAVEEN KUMAR MAURYA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION, IA No. 265463/2025 - EARLY HEARING APPLICATION
IA No. 265462/2025 - EXEMPTION FROM FILING O.T., IA No. 265461/2025
- PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 05-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to appear and argue-in-person is granted.
2. The petitioner has raised multiple grievances against the official respondents, including the Indian Space Research Organisation (ISRO), essentially alleging harassment and violation of human rights.
3. At this stage, we are not inclined to entertain the writ petition or express any opinion on the issues raised, as doing so might prejudice the interests of either side.
4. Consequently, we dispose of the writ petition with liberty to the petitioner to approach the State Human Rights Commission. In

case, the grievance pertains to multiple States, the petitioner shall be at liberty to approach the National Human Rights Commission.

5. We have no reason to doubt that the grievances of the petitioner shall be effectively addressed by the aforesaid institutions with the liberty aforementioned.

6. Additionally, the petitioner shall also be at liberty to pursue his remedies before the Courts of competent jurisdiction and raise all the contentions in accordance with the law.

7. Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR